

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "SMC", PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT

ITA No.1853/PUN/2019

निर्धारण वर्ष / Assessment Year : 2015-16

Kishore Trimbakrao Damkondwar (HUF) Main Road, New Bus Stand Hadgaon, Taluka – Hadgaon, Dist – Nanded - 431712 PAN : AAGHK2463K	Vs.	ITO, Ward 3, Nanded
Appellant		Respondent

ITA No.1854 & 1855/PUN/2019

निर्धारण वर्ष / Assessment Years : 2014-15 & 2015-16

Prabhakar Trimbakrao Damkondwar (HUF) Main Road, New Bus Stand Hadgaon, Taluka – Hadgaon, Dist – Nanded - 431712 PAN : AAEHD5079E	Vs.	ITO, Ward 3, Nanded
Appellant		Respondent

Assessee by None
Revenue by Shri M.G. Jasnani

Date of hearing 16-03-2022
Date of pronouncement 16-03-2022

आदेश / ORDER

PER R.S.SYAL, VP :

In this batch of three appeals, two appeals by one assessee and the other by different but connected assessee arise out of separate orders passed by the CIT(A) dated 13.08.2019 in relation to the assessment years 2014-15 and 2015-16.

2. Before me, the ld. AR has filed a letter dated 16.03.2022 seeking permission to withdraw all the appeals under 'Vivad Se Vishwas Scheme' under The Direct Taxes Vivad Se Vishwas Act, 2020. The relevant contents of such letters which is common to all the appeals (except appeal particulars) read as under:

- “1. In the captioned matter, this refers to the Form 3 received by the assessee relating to the Direct Tax Vivad Se Vishwas Scheme opted by him relating to A.Y. 2015-16.*
- 2. In this respect, a copy of form 3 is enclosed herewith.*
- 3. I request your honor to allow assessee to withdraw the appeal since he is in receipt of Form 3 under the Direct Tax Vivad Se Vishwas Scheme.*
- 4. Kindly take the request on record and acknowledge.*

3. On perusal of the above letters and having no objection from the side of ld. DR, I allow the request of ld. AR to withdraw all the appeals.

4. In the result, all the three appeals are dismissed as 'withdrawn'.

Order pronounced in the Open Court on 16th March, 2022.

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 16th March, 2022
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-1, Aurangabad
4. The Pr. CIT-1, Aurangabad
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे /
DR 'SMC', ITAT, Pune
6. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	16-03-2022	Sr.PS
2.	Draft placed before author	16-03-2022	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		